(c) the quantity proposed to be imported and the conditions on which the import of these articles have been agreed upon; and

(d) the extent to which the proposed imports would meet the requirement of these items?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) Teak Wood can be imported by Actual Users (Industrial) as raw material under Open General Licence from all permissible sources.

Cement has been imported by State Trading Corporation from North Korea, South Korea, Poland, Japan and Romania.

(b) to (d) In the case of cement, about 85 per cent of the country's requirement is met by indigenous produtcion; the balance would be made good partly by imports. In the case of Teak Wood, the country's requirements are met, by and large, from indigenous sources.

## Indo-Soviet Trade

1024. SHRI DHARAMCHAND JAIN Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether it is a fact that the Soviet Union has expressed inability to meet India's requirements under the bilateral trade agreement between the two countries particularly in the field of sophisticated machinery;

(b) if so, what are the details in this regard; and

(c) whether Government propose to meet its demand of the items as may not be made available by Soviet Union under the bilateral agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) No. Sir.

(b) and (c) Do not arise.

## Violation of FERA by foreign companies

(Railways), 1979-80

## 1025. SHRI SAWAISINGH SISODIA: SHRIMA'TI HAMIDA HABIBULLAH:

Will the Minister of FINANCE be pleased to state:

(a) the names of the foreign companies involved in the violation of Foreign Exchange Regulation Act during the last 20 months;

(b) the specific charges against each firm including their Indian collaborators, separately;

(c) the amount of money involved in each case; and

(d) the action taken by Government in each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (d). Information is being collected from the field formation of the Enforcement Directorate and a statement will be laid on the Table of the House.

## Bill discounting facilities in Banks

1026. SHRI DHARAMCHAND JAIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the nationalised Banks propose to revise their policy with regard to the bill discounting facilities given to their customers; and

(b) if so, what are the nature of the changes proposed to be made and what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No. Sir.

(b) Does ont arise.